

State? If so, may I know why the Government did not take steps to prevent it? Do I understand that the Government is absolutely helpless in such matters? Instead of taking action against them, why has the Government come to an agreement virtually with the Birlas, as my friend, Mr. Niren Ghosh, mentioned, by purchasing their Camac Street building at a very inflated price, running into several crores of rupees? The Birlas built this : skyscraper to accommodate all their offices in that building. The decision to shift was taken later. (Interruption) What steps has the Government taken to ensure that the employees are not made unemployed and the offices remain there and anyhow it does not buy that particular building at inflated prices?

SHRI GHANSHYAM OZA : We are not aware of any threats being held out to the Government by the Birlas that if we did not agree to this thing, they will do something else. About the building, as I said to the hon. Member who put the previous question, we are not aware of it and we are not concerned with it. It was not done in any way directly or indirectly.

(Interruptions)

SHRI CHITTA BASU : Is he not representing the Government?

SHRI BHUPESH GUPTA : On a point of order. Sir, this was published in the newspapers and we have raised it in the House. All particulars about this Camac Street building were given here and he says he is not aware of it.

MR. CHAIRMAN : All right; Mr. Mani.

SHRI A. D. MANI : The hon. Minister made a reference to flight of capital. May I ask the Minister whether apart from this question of Birlas shifting their headquarters and maintaining only a skeleton staff in Calcutta, there has been a flight of capital even after...

MR. CHAIRMAN : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

COMMON CIVIL CODE

*410. SHRI R. P. KHAITAN : Will the Minister of LAW AND JUSTICE/विधि और न्याय मन्त्री be pleased to state :

(a) whether Government have received memoranda from the various social organisations in the country to evolve a common civil code for all communities in the country; and

(b) if so, Government's reaction thereto and by when such a code is likely to be prepared?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/विधि और न्याय मंत्रालय में राज्य मन्त्री (SHRI NITI RAJ SINGH CHAUDHURY) :

(a) In the course of the last one year, only one such representation has been received in this Ministry.

(b) Since there is no uniformity of views among the different sections of the citizens in the country as to the enactment of a uniform civil code of laws relating to marriage succession, etc., it does not seem feasible to enforce a uniform civil code for all the communities in the country for the present.

RAJASTHAN CANAL PROJECT

*412. DR. B. N. ANTANI : Will the Minister of IRRIGATION AND POWER/सिंचाई और विद्युत् मन्त्री be pleased to state :

(a) whether financial assistance from the World Bank is expected for the development programme of the Rajasthan Canal during the second phase; if so, the details thereof; and

(b) whether the Central Government have under consideration any proposal to increase the financial allocation for the Rajasthan Canal Project for the purpose of speeding up its completion?

THE MINISTER OF IRRIGATION AND POWER/सिंचाई और विद्युत् मन्त्री (DR. K. L. RAO) : (a) and (b) A statement is laid on the Table of the House.

STATEMENT

(a) The Phase II of the Rajasthan Canal Project has been posed to the World Bank for financial assistance. A reconnaissance Mission of the Bank had visited the Project in the month of March 1971. The broad outlines of the Project have also been discussed with the World Bank in a preliminary way and the matter is under further consideration in the Government of India.

(b) In addition to the Fourth Plan outlay of Rs. 40 crores for the Rajasthan Canal Project, the following Central assistance has been/is being given to this project :—

1969-70	..	Rs. 3.2 crores
1971-72	..	Rs. 3.0 crores

Further allocation to Rajasthan Canal would, however, depend on the re-appraisal of the Fourth Plan.

रेलवे में अपराध की घटनाएं

*414. श्री जगदम्बी प्रसाद यादव : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) रेलवे में 1970-71 और 1971-72 के दौरान अब तक चोरी, डकैती और लड़कियों के अपहरण की कितनी घटनाएं कहां-कहां हुईं ; और

(ख) ऐसी घटनाओं को रोकने के लिए रेल प्रशासन द्वारा क्या कदम उठाये गये हैं और उसके परिणामस्वरूप कितनी सफलता मिली है ?

†[CRIME POSITION ON RAILWAYS

*414. SHRI J. P. YADAV : Will the Minister of RAILWAYS / रेल मंत्री be pleased to state :

(a) the number of incidents of theft, dacoity and kidnapping of girls that occurred on the Railways in 1970-71 and 1971-72 to date together with the names of places of their occurrence ; and

†[] English translation.

(b) the steps taken by the Railway Administration to check such incidents and the extent of success achieved as a result thereof ?]

रेल मंत्रालय में उपमंत्री (श्री मोहम्मद शफी कुरेशी) : (क) और (ख) एक विवरण सभा-पटल पर रख दिया गया है।

विवरण

(क) 1970-71 में डकैती के 89 मामलों, लड़कियों के अपहरण के 64 मामलों और चोरी के 11,793 मामलों (पंजाब और राजस्थान से 1-1-1971 से 31-3-1971 की अवधि को छोड़कर) की रिपोर्ट मिली है।

अप्रैल से जून, 1971 की अवधि की सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी।

1970-71 में जिन स्थानों पर डकैती और अपहरण की घटनाएं हुईं उनका विवरण अनुबन्ध के रूप में संलग्न है। [देखिये परिशिष्ट 77, अनुपत्र संख्या 57] चूँकि चोरी की घटनाएं व्यापक हैं इसलिए, उनका ठीक स्थान बतलाना संभव नहीं है।

(ख) निम्नलिखित उपाय किये गये हैं :—

(i) सरकारी रेलवे पुलिस द्वारा महत्वपूर्ण स्टेशनों पर निगरानी और अपराधियों तथा समाज विरोधी तत्वों को पकड़ने के लिए आवधिक छापे जैसे सामान्य सुरक्षा प्रबन्धों को सुदृढ़ करने के अलावा रात के समय चलने वाली महत्वपूर्ण सवारी गाड़ियों में सरकारी रेलवे पुलिस के मार्गरक्षियों की व्यवस्था की जाती है। स्थानीय परिस्थितियों के अनुसार, समय-समय पर मार्गरक्षियों की संख्या के बारे में भी पुनरीक्षण किया जाता है।

(ii) रेलवे सुरक्षा दल द्वारा सरकारी रेलवे पुलिस से निकट सम्पर्क रखा जाता है ताकि पुलिस अधिकारियों द्वारा रेलवे सुरक्षा दल को जहां आवश्यक हो, कुमुक भेजी जा सके